

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7469 of 2017

The Registrar (Judicial), Orissa High Court, Cuttack *Petitioner*

Mr. Mohit Agarwal, Amicus Curiae
-versus-

Union of India and others

.... *Opposite Parties*

Mr. M.S. Sahoo, A.G.A.
Mr. P.K. Parhi, ASG
Mr. A. Biswal, Advocate
Mr. M.K. Mohanty, Advocate
Mr. B.P. Pradhan, Advocate
Mr. V. Narasingh, Advocate

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

ORDER
23.09.2021

Order No.

I.A. No.13647 of 2021

59.

1. Issue notice.

2. Mr.M.S. Sahoo, learned Additional Government Advocate accepts notice and seeks time to obtain instruction. A copy of the petition be served on him.

3. Status quo shall be maintained by the parties till the next date.

I.A. No.13560 of 2021

4. Issue notice.

5. Mr. M.S. Sahoo, learned Additional Government Advocate accepts notice and seeks time to obtain instruction. A copy of the petition be served on him.

6. Status quo shall be maintained by the parties till the next date.

I.A. No.13646 of 2021

7. Issue notice.

8. Mr. M.S. Sahoo, learned Additional Government Advocate accepts notice and seeks time to obtain instruction. A copy of the petition be served on him.

9. Status quo shall be maintained by the parties till the next date.

W.P.(C) No.7469 of 2017

10. As regards other intervenors located in Kendrapara, parawise comments have been offered by the District Fisheries Officer and the Divisional Forest Officer. It appears that all these cases, the matter is before the D.L.C. and inputs have been sought for from the Tahasildars.

11. Mr. M.S. Sahoo, learned Additional Government Advocate informs the Court that the D.L.C. probably met yesterday and by the next date a clearer picture will emerge as regards status of each of the intervenors. He also states that before the next date relevant notifications in terms of which it has been decided not to

permit shrimp farming in mangroves, agricultural lands, saltpan lands, and ecologically sensitive areas like sanctuaries, marine parks, etc. will be placed on record.

12. Mr. M.K. Mohanty, learned Advocate appearing for the intervenors has filed an affidavit today enclosing two notifications dated 28th January, 2019 and 1st February, 2020.

13. The Collector, Puri has appeared in the virtual mode and has explained that many of the measures directed to be put on place by this Court in the previous order have in fact been implemented and there has been satisfactory progress. He will provide the copies of the video clips and photographs to the learned A.G.A., who in turn provides the same to the learned Amicus Curiae. The Collector, Puri further assures that any message received from the learned Amicus Curiae regarding continued from illegal prawn gheries will be promptly acted upon. Learned A.G.A. will provide the Collector, Puri with the mobile number of the learned Amicus Curiae to facilitate this.

14. Copies of the photos and affidavits enclosed with the affidavits of the Collectors of Khurda, Ganjam and Kendrapada shall also be provided to the learned Amicus Curiae within three days.

15. The Union of India is directed to file an affidavit before the next date disclosing its stand on the various issues that arise in these cases.

16. List on 16th November, 2021 at 2.00 P.M.

17. An urgent certified copy of this order be issued as per rules.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

B.K. Barik

